

**PR No.09/2026****Ease of doing investment - SEBI issues Circular on “Special window for Transfer cum Dematerialisation of Physical Securities”**

For investors who were unable to transfer their physical securities prior to April 01, 2019 due to various reasons including procedural or documentation related challenges, SEBI has opened a special window from **February 05, 2026 to February 04, 2027** to enable such investors regularize and complete transfer cum dematerialisation of securities. This step would facilitate such investors to get rightful access to their property.

The window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

**Who can use the Special Window?**

 **Window period: 5 February, 2026 to 4 February, 2027**

Execution Date of Transfer Deed	Lodged before 01 April-2019?	Original Security Certificate Available?	Eligible in the current window?
 <b>Before 01-April-2019</b>	 <b>No</b> (it is fresh lodgement)	 <b>Yes</b>	 <b>Yes</b>
 <b>Before 01-April-2019</b>	 <b>Yes</b> (it was rejected / returned earlier)	 <b>Yes</b>	 <b>Yes</b>
 <b>Before 01-April-2019</b>	 <b>Yes</b>	 <b>No</b>	 <b>No</b>
 <b>Before 01-April-2019</b>	 <b>No</b>	 <b>No</b>	 <b>No</b>

\* Mandatory condition for all cases: Transfer deed must be executed before 01 April 2019.

The provisions of the circular come into effect from February 05, 2026. The circular issued today can be accessed on the SEBI website [www.sebi.gov.in](http://www.sebi.gov.in) under the link Legal -> Circulars.

**Mumbai**  
**January 30, 2026**